

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).5230/2013

(From the judgement and order dated 24/07/2012 in RSA No.3094/2011 of the HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

D.H.B.V.N.L VIDYUT NAGAR, HISAR & ORS. Petitioner(s)

VERSUS

YASHVIR SINGH GULIA Respondent(s)

(With prayer for interim relief and office report)

Date: 18/02/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. Kamal Mohan Gupta, Adv.

For Respondent(s) Mr. Gaurav Sharma, Adv.
Ms. Surbhi Mehta, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent seeking time for filing reply affidavit, adjourned for three weeks.

|(A.D. Sharma)

| |(Renuka Sadana)

|
|Court Master

| |Court Master

|